Annexure – 6
Amul Industries Private Limited; CIRP commenced on 08.04.2024;
List of creditors as on 25.05.2024
List of operational creditors (Employees)

S. No.	Name of authorised representative, if any	Name of Employee	Detail of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party	% of voting share in COC, if applicable					
1	N/a	Bhavesh Vadilal Vora	22.04.2024	₹ 710,520.00	₹ 710,520.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
2	N/a	Sanjay Dholakiya	19.04.2024	₹ 448,580.00	₹ 448,580.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
3	N/a	Mitulbhai Maheshbhai Solanki	06.05.2024	₹ 128,615.00	₹ 102,095.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 26,520.00	The claim has been provisionally admitted and no any proof received regarding Interest therefore Interest amount is not considered
4	N/a	Chetan Shivlalbhai Lakhani	30.04.2024	₹ 770,604.00	₹ 1.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 770,603.00	The claim has been provisionally admitted and further clarification/ Additional documents has been sought from the claimant which is yet to be received.
5	N/a	Shital Rameshbhai Dave	09.05.2024	₹ 132,210.00	₹ 132,210.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
6	N/a	Vaghela Hiren Maheshbhai	24.05.2024	₹ 147,900.00	₹ 1.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 147,899.00	The claim has been provisionally admitted and further clarification/ Additional documents has been sought from the claimant which is yet to be received.
7	N/a	Purvi Rameshbhai Dave	11.05.2024	₹ 237,180.00	₹ 237,180.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
8	N/a	Manoj Plobhai Kiyada	27.04.2024	₹ 2,537,758.00	₹ 2,350,813.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 186,945.00	The claim has been provisionally admitted and no any proof received regarding Interest therefore Interest amount is not considered
9	N/a	Prashant Shivlal Lakhani	04.05.2024	₹ 390,344.00	₹ 1.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 390,343.00	The claim has been provisionally admitted and further clarification/ Additional documents has been sought from the claimant which is yet to be received.
10	N/a	Parag J Solanki	06.05.2024	₹ 275,856.00	₹ 275,856.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
11	N/a	Hitesh Bhurabhai Dadhania	30.04.2024	₹ 496,578.00	₹ 496,578.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
12	N/a	Jani Niravkumar Navnitray	07.05.2024	₹ 119,480.00	₹ 1.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 119,479.00	Claims has not been submitted in Appropriate Claim Form. Therfore, the Claim was admitted at a notional value of Rs. 1/-
13	N/a	Nayankumar Arjanbhai Marsoniya	27.04.2024	₹ 178,727.00	₹ 178,727.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
13	Total			₹ 6,574,352.00	₹ 4,932,563.00				₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,641,789.00	

Note :
1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.